

[Shri H. N. Mukerjee]

and, perhaps, pernicious. I hope, therefore, you will go into the whole substance of the matter and see that something is done about it.

SHRI K. RAGHU RAMAIAH: I have already said that all these aspects could be considered in the BAC. I want to fully cooperate with the members. We are not anxious to postpone it, if it is possible to have it earlier.

SHRI K. S. CHAVDA (Patan): Apart from the people of Gujarat receiving bullets every day, there is also the problem of non-availability of foodgrains.

MR. SPEAKER: This matter will be considered in the BAC meeting.

SHRI P. G. MAVALANKAR: Sir, I am not a member of the BAC. I want to make my submission briefly. The President's Rule was promulgated in Gujarat on the 9th of February after the Governor had sent a report to the President on the same day. Since then, even though so much has happened, this House has not been told anything, especially whether the constitutional machinery has been further weakened or not. The constitutional machinery had broken down, as per the report of the Governor on the 9th February. Today is the 6th of March. Between 9th February and 6th March so many developments have taken place. Apart from the senseless and barbaric killings, so many things have happened which are of great constitutional significance. Yet, this House has had no opportunity of discussing all these issues and developments.

MR. SPEAKER: Mr. Mavalankar, let me know what I should do with your motion now.

SHRI P. G. MAVALANKAR: My point is, from the beginning of the Budget Session, i.e. 18th February, up till now....

MR. SPEAKER: So far as this motion is concerned, I think, we anticipate a discussion on it.

SHRI P. G. MAVALANKAR: Let me complete my point, Sir.

MR. SPEAKER: Let me dispose of this one way or the other. Either you ask for leave or you say, no. Mr. Madhu Limaye raised the point that as we are anticipating a discussion on it—may be we settle it in the Business Advisory Committee; maybe at a little later stage..

SHRI P. G. MAVALANKAR: I am not a Member of the Committee.

MR. SPEAKER: You will be invited there.

SHRI P. M. MEHTA (Bhavnagar): Sir, the normal life of Gujarat is completely paralysed. Three or four persons are killed in police firing every day. This House has not been given any opportunity to discuss this matter. This House has been deprived of that opportunity. The Government should not take any objection to this motion. The motion should be taken up immediately without any loss of time.

MR. SPEAKER: Is he moving it then? Please sit down. Everybody is getting up. I am not allowing anybody.

In view of the point raised by Mr. Madhu Limaye—I accept that—we very much hope that we will arrive at some decision in the Business Advisory Committee.

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13.07 hrs.

#### PAPERS LAID ON THE TABLE

IAS (EMERGENCY COMMISSIONED AND SHORT SERVICE COMMISSIONED OFFICERS) (APPOINTMENT BY COMPETITIVE EXAMINATION) 3RD AUDIT REGULATIONS, 1973, NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951 AND MINISTERS' (ALLOWANCES, MEDICAL TREATMENT AND OTHER PRIVILEGES) AUDIT RULES, 1974.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA):

(1) I beg to re-lay on the Table a copy of the Indian Administrative Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Third Amendment Regulations, 1973 (Hindi and English versions), published in Notification No. G.S.R. 1357 in Gazette of India dated the 15th December, 1973, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-6109/73.]

(2) I beg to lay on the Table—

(a) A copy each of the following Notifications (Hindi and English versions), under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 1974, published in Notification No. G.S.R. 43(E) in Gazette of India dated the 22nd February, 1974.

(ii) The Indian Forest Service (Appointment by Promotion) Amendment Regulations, 1974, published in Notification No. G.S.R. 44(E) in Gazette of India dated the 22nd February, 1974.

(iii) The Indian Police Service (Appointment by Promotion) Amendment Regulations, 1974, published in Notification No. G.S.R. 45(E) in Gazette of India dated the 22nd February, 1974.

(iv) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1974, published in Notification No. G.S.R. 50(E) in Gazette of India dated the 26th February, 1974.

(v) The Indian Administrative Service (Pay) Second Amendment Rules, 1974, published in Noti-

fication No. G.S.R. 51(E) in Gazette of India dated the 26th February, 1974.

(vi) The Indian Administrative Service (Pay) Third Amendment Rules, 1974, published in Notification No. G.S.R. 52(E) in Gazette of India dated the 28th February, 1974.

[Placed in Library. See No. LT-6327/74.]

(b) a copy of the Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1974 (Hindi and English versions), published in Notification No. G.S.R. 13(E) in Gazette of India dated the 19th January, 1974 under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in Library. See No. LT-6327/74.]

REVIEW AND ANNUAL REPORT OF INDIAN RARE EARTHS LTD., BOMBAY, 1972-73.

THE MINISTER OF IRRIGATION AND POWER (SHRI K. C. PANT):

I beg to lay on the Table a copy each of the following papers (Hindi and English versions), under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Indian Rare Earths Limited, Bombay, for the year 1972-73.

(ii) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6328/74.]